

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No. 211/94.

J.G. Shegaonkar.

.... Applicant.

V/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicant by Shri Y.B.Phadnis.  
Respondents by Shri R.S.Sundaram.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 4.7.1994.

We have heard Shri Y.B.Phadnis for the applicant and  
Shri R.S.Sundaram for the Respondents.

2. As per the directions in the Original Application No.1354/92, the applicant had made a representation on 2.8.1993, to the Chief Engineer, who is the appellate authority. The Respondents vide their letter dt. 12.1.1993 informed the applicant that the appeal should be before the CCE, Zonal CE, Bangalore. When we had passed the order dt. 19.7.1993, the applicant had made a representation and it was in the presence of the learned counsel that we have directed the applicant to approach the Chief Engineer which the applicant has done. Since the appeal has not yet been disposed of, we direct that the appeal which has been filed before the Chief Engineer be treated as addressed to the correct authority and the Appellate Authority the CCE, Zonal CE, Bangalore should decide the appeal within two months from the date of receipt of a copy of this order.

M.R.Kolhatkar

(M.R.KOLHATKAR)  
MEMBER(A)

M.S.DESHPANDE  
(M.S.DESHPANDE)  
VICE-CHAIRMAN